

(a)



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.224/2017/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 14.09.2021.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Sri K.H.Shivakumar, Tahsildar, Tarikere Taluk, (2) Sri H.P.Chandrappa, the then Revenue Inspector, Amruthapura Hobli, Tarikere Taluk - reg.

Ref:- 1) Government Order No. RD 202 ADE 2016
Dated 01.02.2017.

2) Nomination order No. UPLOK-2/DE.224/2017
dated 09.02.2017 of Upalokayukta, State of
Karnataka.

3) Inquiry report dated 08.09.2021 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru.

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The Government by its order dated 01.02.2017 initiated the disciplinary proceedings against (1) Sri K.H.Shivakumar, Tahsildar, Tarikere Taluk, (2) Sri H.P.Chandrappa, the then Revenue Inspector, Amruthapura Hobli, Tarikere Taluk, [hereinafter referred to as Delinquent Government officials, for

short as 'DGOs 1 and 2' respectively ] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.224/2017 dated 09.02.2017 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, Additional Registrar of Enquiries-7, was re-nominated as the Inquiry Officer to continue the said departmental inquiry.

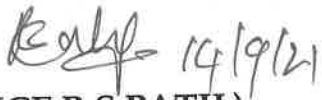
3. The Inquiry Officer (Additional Registrar of Enquiries- 7) has submitted that, After service of article of charges, the DGOs filed Application No.6106/2017 and 4498/2017 before Hon'ble KAT and the Hon'ble KAT by its order dated 19.03.2021, has set aside the entrustment of enquiry and consequent article of charges framed against the DGO.

10

4. As per the legal opinion furnished by the Legal Cell of this Institution, it has been decided that this is not a fit case to file writ petition before Hon'ble High Court challenging the order passed by Hon'ble KAT.

5. Therefore, in view of order passed by the KAT, the enquiry initiated against DGO 1 Sri K.H.Shivakumar, Tahsildar, Tarikere Taluk, DGO 2 Sri H.P.Chandrappa, the then Revenue Inspector, Amruthapura Hobli, Tarikere Taluk, stands closed.

6. Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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